

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 310 of 2013 &**  
**IA-403 of 2013**

**Dated : 20<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Gayatri Sugar Ltd. .... Appellant(s)**

**Versus**

**Andhra Pradesh Northern Power ..... Respondent(s)**  
**Distribution Co & Anr.**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Angad Mehta

Counsel for the Respondent(s) : Mr. P. Shiva Rao for R-1  
Mr. K. V. Mohan  
Mr. K.V. Balakrishnan for R-2

**ORDER**

We have heard the learned counsel for the parties. Written notes has been filed by the learned counsel for the Appellant. He wants to file the additional written notes. Accordingly, he is directed to file the same on or before 05.09.2014 after serving copy on the other side.

The learned counsel for the Respondent wants to file the additional written notes. Accordingly, he is directed to file the same on or before 05.09.2014 after serving copy on the other side.

Post the matter for Reporting Compliance and further submissions if any on **17.09.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**